ATN INTERNATIONAL LIMITED

Regd. Office :10 Princep Street,2nd Floor, Kolkata - 700072
E:info@atninternational.co.in, W : www.atninternational.co.in
Phone : 91-33-4002 2880, Fax :91-33-2237 9053
CIN : L65993WB1983PLC080793

NOTICE

Notice is hereby given that pursuant to Regulation 29 of SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015 that the meeting of the Board of Directors of the Company will be held on Wednesday, 9th September, 2020 at 4.30 P.M., inter alia, consider and approve unaudited financial results three months ended on 30th June, 2020

The Notice is also available on the Company's website at www.atninternational.co.in and on the Stock Exchanges website at www.nseindia.com, www.bseindia.com and www.cse-india.com.

Further, in accordance with the Code of Conduct for Prohibition of Insider Trading, the trading window had been closed w.e.f., 1st July, 2020 and will remain closed till 48 hours after the conclusion of the board meeting.

By order of the Board
For **ATN International Limited**
Sd/- **Santosh Kumar Jain**
Managing Director
DIN : 00174235

Date : 31.08.2020
Place : Kolkata

THOOTHUKUDI SMART CITY LIMITED

TENDER NOTICE
(Two Cover System)

Estimate No: E1/3209/2015 (Phase-III Pak-I, Pak-II, Pak-III, Pak-IV) Dated : 31.08.2020

The Managing Director, Thoothukudi Smart City Limited invites tenders for the works Construction of Storm Water Drain **Phase-III Package-I to Package-IV** Under Smart City scheme in Thoothukudi Smart City Limited.

Contract Value : From Rs.925.00 Lakhs to Rs.1450.00 Lakhs

Bid documents Website address	:	**https://tntenders.gov.in, www.tenders.tn.gov.in**
Tender Schedule download	:	**From 04.09.2020 at 5.00 P.M to 06.10.2020 at 3.00 P.M**
EMD Amount	:	1. Rs.14,50,000/- 2. Rs.9,25,000/- 3. Rs.10,25,000/- 4. Rs.11,50,000/-
Pre Bid Meeting	:	**16.09.2020 at 11.00 A.M**
Tender Submission	:	**06.10.2020 upto 3.00 P.M**
Technical Bid Opening	:	**07.10.2020 at 3.30 P.M**

Online Bidders are requested to upload Bid Documents following the instructions and all the Scan Copy should be submitted Physically in Technical Bid cover.

If any Corrigendum / Addendum will be published Only in the aforesaid Government Websites.

DIPR/ 3278 /TENDER/2020

Managing Director
Thoothukudi Smart City Limited

FORM A
PUBLIC ANNOUNCEMENT

[Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016]

FOR THE ATTENTION OF THE CREDITORS OF AMW AUTOCOMPONENT LIMITED

RELEVANT PARTICULARS

1	Name of Corporate Debtor	AMW Autocomponent Limited
2	Date of Incorporation of Corporate Debtor	16 June 2009
3	Authority under which Corporate Debtor is Incorporated / Registered	Registrar of Companies, Ahmedabad
4	Corporate Identity Number / Limited Liability Identification Number of Corporate Debtor	U35923GJ2009PLC057269
5	Address of the Registered Office and Principal Office (If any) of Corporate Debtor	Administrative Building, Bhuj – Bhachau Road, Near Village Kannaiyabe, Bhuj – Kachchh, Gujarat – 370020.
6	Insolvency Commencement Date in respect of Corporate Debtor	1 September 2020
7	Estimated date of closure of Insolvency Resolution Process	28 February 2021 (180 days from the Insolvency Commencement date which is 1 September 2020)
8	Name and Registration Number of the Insolvency Professional acting as Interim Resolution Professional	**Name:** Avil Menezes **Reg. No:** IBBI/IPA-001/IP-P00017/2016-2017/10041
9	Address and E-mail of the Interim Resolution Professional, as registered with the Board	**Address:** 416, Crystal Paradise Co-op Soc. Ltd., Dattaji Salvi Marg, Above Pizza Express, Off. Veera Desai Road, Andheri West, Mumbai – 400053. **Email Id:** avil@caavil.com
10	Address and E-mail to be used for correspondence with the Interim Resolution Professional	**Address:** 416, Crystal Paradise Co-op Soc. Ltd., Dattaji Salvi Marg, Above Pizza Express, Off. Veera Desai Road, Andheri West, Mumbai – 400053. **Email Id:** irp.amwautocomp@gmail.com
11	Last date for submission of claims	15 September 2020
12	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	NIL
13	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14	(a) Relevant Forms and (b) Details of authorized representatives are available at:	www.ibbi.gov.in/downloadforms.html

Notice is hereby given that the National Company Law Tribunal, Mumbai Bench has ordered the commencement of a Corporate Insolvency Resolution Process for **AMW Autocomponent Limited** on 1 September 2020.

The creditors of **AMW Autocomponent Limited** are hereby called upon to submit their claims with proof on or before 15 September 2020 to the Interim Resolution Professional at the address mentioned against Entry No. 10.

The financial creditors shall submit their proof of claims by electronic means only. All other creditors may submit the proof of claims in person, by post or electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

sd/-
Date: 3 September 2020
Place: Mumbai
Avil Menezes
Interim Resolution Professional
Reg. No. IBBI/IPA-001/IP-P00017/2016-2017/10041

PUBLIC NOTICE

Notice is given to public at large that my clients **Mr. Prashant Divakar Dalvi & Mrs. Mrunal Prashant Dalvi** as Transferors have executed Agreement for Sale dated 05/02/2020 bearing registration No. VSI-5/941/2020 with **Mr. Chandan Tulanand Jha & Mrs. Priyanka Chandan Jha** as Transferees in respect of Flat more particularly mentioned in the schedule hereunder. Originally one **Mr. Gajanan Bhikaji Shahane** acquired the said Flat vide Agreement for Sale dated 04/12/1985 from **M/s. Paranjpe Builders Pvt. Ltd.**, the said original Agreement is irretrievably lost & misplaced. Vide Deed of Assignment dated 14/10/1988, **Mr. Gajanan Bhikaji Shahane** as Transferor alienated the said Flat to **Mr. Vinay Vasudev Namjoshi.** Vide Agreement for Sale dated 22/04/2004 bearing registration No. VSI-2/02309/2004 executed between **Mr. Vinay Vasudev Namjoshi** as Transferor and **Mr. Mohan Madhukar Joshi** as Transferee the said Flat was alienated. The said **Mr. Mohan Madhukar Joshi** as Transferor vide Agreement for Sale dated 17/09/2008 bearing registration No. VSI-2/9795/2008 sold the said Flat to the Transferors herein. The **Saptarshi CHS Ltd.,** has transferred the shares bearing distinctive Nos. 31 to 35 vide Certificate No. 7 in favour of my clients. By virtue of aforesaid my clients have executed Agreement for Sale dated 05/02/2020 bearing registration No. VSI-5/941/2020 with **Mr. Chandan Tulanand Jha & Mrs. Priyanka Chandan Jha .**

Now, I call upon any person/ financial institution having any claim against the lost aforesaid original Agreement for Sale dated 04/12/1985 in respect of the property, more particularly described in the schedule hereunder written, by way of sale, exchange, mortgage, gift, trust, charges, maintenance, inheritance, possession, lease, lien or otherwise of whatsoever nature is hereby requested to make the same known in writing alongwith documentary evidences to the undersigned at **Flat No.306, 3rd Floor, C Building, Shakti Nagar CHSL, Opp. Railway Station, Near Post Office, Mira Road (East), Thane - 401107** within **14 days** from the date of publication of this notice, failing which the claim of such person will be deemed to have been waived and/or abandoned or given up and the same shall not be entertained thereafter.

SCHEDULE OF THE PROPERTY ABOVE REFERRED TO

Flat bearing No 1/A/7, area admeasuring 466 Sq. Ft. i.e. 43.30 Sq. Mtr. (Built-Up area), on 1st Floor, in the building No. 1, in the society known as "Saptarshi Co-operative Housing Society Ltd." constructed on N. A. land bearing Survey No. 157 Hissa No. 3, 4/1, 4/2 of Village Bolinj, situated at Datta Mandir Road, Virar (West), Taluka Vasai, Dist. Palghar – 401303

Place : Mumbai
Date : 03.09.2020

Sd/-
Advocate Suryapratapsingh G. Thakur

Anuroop Packaging Limited

CIN: U25202MH1995PLC093625
Regd. Off. : 105, Ambiste Budruk, Post Khanivali, Taulka-Wada, Palghar-421303.
Corporate Office : 607, 6th Floor, Ijmima Towers, off Link Road, Malad West, Mumbai-400064.
Contact No.: 022-49240182/83

25TH ANNUAL GENERAL MEETING TO BE HELD OVER VIDEO CONFERENCE

1. Shareholders may note that the 25thAnnual General Meeting (AGM) of the Company will be held over video conference on Tuesday, the 29th September; 2020 at 05:00 p.m. IST in compliance with General Circular numbers 20/2020, 14/2020, 17/2020 and all other applicable laws and circulars issued by the Ministry of Corporate Affairs (MCA), Government of India and Securities and Exchange Board of India (SEBI), to transact the business that will be set forth in the Notice of the Meeting.
2. In compliance with the above circulars, electronic copies of the Notice of the AGM and Annual Report for fiscal 2020 will be sent to all the shareholders whose email addresses are registered with the Company/Depository Participant(s).Shareholders holding shares in dematerialized mode are requested to register their email addresses and mobile numbers with their relevant depositories through their depositary participants. Shareholders holding shares in physical mode if any are requested to furnish their email addresses and mobile numbers with the Company's Registrar and Share Transfer Agent KFin Technologies Pvt. Ltd., ateinward.ris@kfintech.com. The notice of the 25thAGM and Annual Report for fiscal 2020 will also be made available on the Company's website, at www.http://anuroop packaging.com, stock exchange websites.
3. The 25th AGM Notice will be sent to the shareholders in accordance with the applicable laws on their registered email addresses in due course.

Place : Mumbai
Date : 03-09-2020

For **Anuroop Packaging Limited**
Akash Amarnath Sharma
Managing Director
DIN: 06389102

ICICI Bank

ICICI Bank Limited

Registered Office:ICICI Bank Tower, Near Chakli Circle, Old Padra Road, Vadodara, Gujarat- 390 007
Corporate Office: ICICI Bank Towers, Bandra Kurla Complex, Mumbai- 400 051

On behalf of ICICI Bank Ltd, Ground Floor and First Floor, Shop 3, Fluora Building, New Jain Mandir, IIT Powai, Mumbai - 400 076. (SOL ID: 1964)

Dear Customer

We wish to inform you that w.e.f. **October 15, 2020,** we are relocating to a more spacious and convenient location. The address is as mentioned below:

Branch Address : ICICI Bank Ltd., City Park (SOL ID: 1956)

Central Avenue, Hiranandani Gardens, Powai, Mumbai - 400 076.

The movement of lockers to the new location is being arranged where you would be able to access them from **October 15, 2020.**

There would be no change in your account numbers or the security items issued to you.

Assuring you of the best services at all times.

Sincerely
Branch Manager
IIT Powai, Branch

Nahar POLY FILMS LIMITED

Regd. Office: 376, Industrial Area-A, Ludhiana- 141003
CIN: L17115PB1988PLC008820
Phone No.: 0161-2600701-705, Fax No.: 0161-2222942
E-mail: secnel@owmnahar.com, gredressalnpfl@owmnahar.com
Website: www.owmnahar.com

NOTICE OF ANNUAL GENERAL MEETING, E-VOTING AND BOOK CLOSURE

1. Notice of AGM: NOTICE is hereby given that **THIRTY SECOND ANNUAL GENERAL MEETING (AGM) OF NAHAR POLY FILMS LIMITED ("the Company")** will be held on **Tuesday, the 29th day of September, 2020 at 3:30 pm** through video conferencing ("VC") / other audio visual means ("OAVM") in compliance with Section 96 of the Companies Act, 2013 read with MCA Circular No. 20/2020 dated 5th May, 2020.

Notice of the AGM setting out the Ordinary and Special Business to be transacted thereof together with the Annual Report, inter alia, including the Audited Financial Statements (Standalone as well as Consolidated) for the year ended 31.03.2020, Auditors Reports, Directors Reports will be sent electronically only to those members who have registered their e-mail addresses with the Company/Depository Participant in accordance with the circular issued by Ministry of Corporate Affairs dated May 5, 2020 read with circular dated April 8, 2020 and April 13, 2020 (collectively referred to as "MCA Circulars") and SEBI circular dated May 12, 2020.

Members are hereby informed that Notice of the Meeting and aforesaid documents are available on the Company's website i.e. www.owmnahar.com. The said Notice is also available on the website of CDSL i.e. www.cdslindia.com and website of the Stock Exchanges i.e. National Stock Exchange of India Ltd. at www.nseindia.com and BSE Ltd. at www.bseindia.com.

2. Book Closure: Notice is also hereby given pursuant to Section 91 of the Companies Act, 2013 read with Regulation 42 of SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015 that the Register of Members and Share Transfer Books of the Company will remain closed from **19th September, 2020 to 21st September, 2020** (both days inclusive) for the purpose of dividend. The dividend, if approved at the AGM, will be paid to shareholders, whose names shall appear in the Register of Members as on 18th September, 2020 or Register of Beneficial Owners, maintained by the Depositories as at the close of 18th September, 2020.

3. E-voting: Notice is also hereby given pursuant to Section 108 of the Companies Act, 2013 read with the Rules made thereunder and Regulation 44 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015 that Company is providing facility of remote e-voting and e-voting during the AGM to all shareholders for transacting the Businesses (Ordinary as well as Special) mentioned in the Notice convening 32nd Annual General Meeting of the Company.

The communication setting out the procedure for Remote e-voting and e-voting during the AGM, inter alia, containing the User-Id and password alongwith the copy of the Notice convening the AGM will be dispatched to the members. The Company has provided a platform of Central Depository Services (India) Limited (CDSL) at www.evotingindia.com for remote e-voting. The EVSN (E-voting Sequence Number) allotted to the Company by CDSL is 200831062. The members attending the AGM through VC/OAVM facility and who have not cast their vote by remote e-voting are entitled to vote during the AGM via e-voting. A Member may participate in the AGM even after exercising his/her right to vote through Remote e-voting but shall not be entitled to vote again.

Members who are holding shares in physical form or who have not registered their e-mail addresses with the Company can contact the Company Secretary of the Company at gredressalnpfl@owmnahar.com for receiving the Notice and Annual Report for casting their vote through remote e-voting or through the e-voting system during the AGM.

The Remote e-voting period shall commence on **Saturday, 26th September, 2020 at 9:00 a.m. and close on Monday, 28th September, 2020 at 5:00 p.m.** The Remote e-voting shall not be allowed beyond the specified date and time and the e-voting Module shall be disabled by CDSL for the e-voting thereafter. Once the vote on a resolution(s) is casted by the member the same cannot be changed subsequently.

A member, whose name appears on the Register of Members or Register of Beneficial Owners on the **CUT OFF DATE i.e. 22nd September, 2020**, only shall be entitled to avail the facility of Remote e-voting and e-voting during the AGM. Any person, who becomes the member of the company after dispatch of the Notice of the Meeting and holding shares on the cut off date i.e. 22nd September, 2020 may obtain the User id and password by sending a request at e-mail gredressalnpfl@owmnahar.com. Thereafter, he/she will follow the same instructions for voting through electronic mode as mentioned at Note No. 24 of the Notice of the AGM.

In case of any query or issues regarding e-voting, you may refer to the Frequently Asked Questions (FAQs) and e-voting manual available at the www.evotingindia.com under help section and write an e-mail to helpdesk.evoting@cdslindia.com. or contact Mr. Nitin Kunder (022-23058738) or Mr. Mehboob Lakhani (022-23058543) or Mr. Rakesh Dalvi (022-23058542). In case of any query/grievances related to e-voting, Ms. Bhoomika, Company Secretary of the Company can be contacted at Registered Office address or through email- gredressalnpfl@owmnahar.com and Phone No. 0161- 5066265.

In continuation to our earlier Notice dated 24.08.2020, Members who have not registered/updated their e-mail addresses with the Company can send e-mail to the Company at gredressalnpfl@owmnahar.com or to the Registrar of the Company; M/s. Alankit Assignments Ltd. at: rta@alankit.com. Further, members who have not updated their bank account details for receiving the dividends directly in their bank accounts through Electronic Clearing Service or any other means may follow the below instructions:

Physical Holding	Send a scanned copy of the following documents to the Registrar of the Company; M/s. Alankit Assignments Ltd. at: rta@alankit.com latest by September 10, 2020: a. A signed request letter mentioning your name, folio number, complete address and following details relating to bank account in which the dividend is to be received: i. Bank Name and Branch and Bank Account type ii. Bank Account Number and MICR No. iii. 11 digit IFSC Code. b. Self-attested scanned copy of cancelled cheque bearing the name of the Member or first holder, in case shares are held jointly; c. Self-attested scanned copy of the PAN Card;
Demat Holding	Members holding shares in demat form are requested to update their bank account details with their respective DPs.

In view of outbreak of COVID-19, in case of non-availability of the bank details of any shareholder, the Company shall dispatch the dividend warrant by post.

The Company shall declare the results of the voting after the counting of the votes and submission of the report by the Scrutinizer and the results shall also be updated on company's website i.e. www.owmnahar.com and on CDSL's website: www.cdslindia.com. The results shall simultaneously be communicated to the Stock Exchanges i.e. NSE and BSE.

By order of the Board
FOR NAHAR POLY FILMS LIMITED
Sd/-
BHOOMIKA
(COMPANY SECRETARY)

DATE: 31.08.2020
PLACE: LUDHIANA

DHUNSERI INVESTMENTS LIMITED

Regd. Office: 'DHUNSERI HOUSE', 4A, WOODBURN PARK, KOLKATA-700020
CIN: L15491WB1997PLC082808,
Ph. No. +91 33 2280 1950 (5 Lines), Fax No. 91 33 22878995
E-mail: mail@dhunseriinvestments.com; Website: www.dhunseriinvestments.com

NOTICE OF 23RD ANNUAL GENERAL MEETING, INFORMATION ON E-VOTING AND BOOK CLOSURE

The 23rd Annual General Meeting (AGM) of the Company will be held on Friday, 25th September, 2020 at 11.30 A.M. (IST) through **Video Conferencing ("VC") or Other Audio Visual Means ("OAVM")** to transact the business as set forth in the Notice dated 28th July, 2020 convening the AGM.

1. The Notice together with the Annual Report for the Financial Year ended 31st March, 2020 has been sent to those Members whose email addresses are registered with Company / Registrar and Share Transfer Agent ("RTA") i.e. Maheshwari Datamatics Pvt. Ltd. / Depository Participants ("DP"). The same is also available on the website of the Company at **www.dhunseriinvestments.com**, NSDL's website at **http://www.evoting.nsdl.com** and of the stock exchange where the equity shares of the Company are listed i.e. **www.bseindia.com** and **www.nseindia.com**. The Members can attend and participate at the ensuing AGM through VC / OAVM facility provided by National Securities Depository Limited ("NSDL").
   The business as mentioned in the said Notice will be conducted through e-voting facilities provided by NSDL. The said details are as under:
2. The Remote e-voting period shall commence on Tuesday, 22nd September, 2020 at 9:00 A.M. and shall end on Thursday, 24th September, 2020 at 5:00 P.M. The remote e-voting shall not be allowed beyond the said date and time.
3. The Members, whose names appear in the Register of Members as on the cut-off date i.e. Friday, 18th September, 2020 are only entitled to vote on all the resolutions set forth in the Notice.
4. Members who have acquired shares of the Company and became the Member of the Company after the dispatch of Notice and holding shares as on the cut-off date i.e. Friday, 18th September, 2020, may obtain the user ID and Password by sending a request at **evoting@nsdl.co.in** or **mdpldc@yahoo.com**.
5. Those Members / Shareholders, who will be present in the AGM through VC / OAVM facility and have not casted their vote on the Resolutions through remote e-voting or are otherwise not barred from doing so, shall be eligible to vote through e-voting system in the AGM using e-voting platform provided by NSDL.
6. A Member may participate in the AGM even after exercising his right to vote through remote e-voting but shall not be allowed to vote again in the Meeting.
7. A person whose name is recorded in the Register of Members or Register of Beneficial Owners maintained by the depositories as on the cut-of date shall only be entitled to avail the facility of remote e-voting as well as voting at the AGM.
8. The detailed procedure and instruction for remote e-voting and e-voting during the AGM is given in the Notice of the AGM.
9. The Register of Members and Share Transfer Books of the Company will remain closed from Saturday, 19th September, 2020 to Friday, 25th September, 2020 (both days inclusive).
10. In case of any query / grievance with respect to Remote E-voting, Members may refer to the Frequently Asked Questions (FAQs) for Shareholders and Remote E-voting User Manual for Shareholders available under the Downloads section of NSDL's e-voting website or contact Mr. Amit Vishal, Senior Manager / Ms. Pallavi Mhatre, Assistant Manager, NSDL, Trade World, "A" Wing, 4th Floor, Kamala Mills Compound, Lower Parel, Mumbai 400 013 at telephone no. 022 – 24994360 / 022 – 24994545 or toll free no. 1800 – 222 – 990 or at E-mail ID : **amitv@nsdl.co.in** / **pallavid@nsdl.co.in** and **evoting@nsdl.co.in**.

Members are requested to refer to the Newspaper Advertisement published on 31st August, 2020 in Business Standard, English Edition and Arthik Lipi, Bengali Edition for further details pertaining to the Annual General Meeting. The said advertisement is also available on the website of the Company and of the stock exchanges where the equity shares of the Company are listed.

For Dhunseri Investments Limited
Sd/-
Priya Agarwal
Company Secretary & Compliance Officer
ACS 38800

Place: Kolkata
Date: 02nd September, 2020

MARICO LIMITED

CIN: L15140MH1988PLC049208

Regd. Off.: 7th Floor, Grande Palladium, 175, CST Road, Kalina, Santacruz (East), Mumbai – 400 098 **Tel no.**: +91-022-6648 0480, **Fax No.**: +91-022-2650 0159;
Website: www.marico.com; **Email**: investor@marico.com

NOTICE

Sub: Transfer of Equity Shares of the Company to the Investor Education and Protection Fund (IEPF)

NOTICE is hereby given to the shareholders of the Company, pursuant to applicable provisions of the Companies Act, 2013 ("the Act") and the IEPF Authority (Accounting, Audit, Transfer and Refund) Rules, 2016, as amended from time to time ("the IEPF Rules") notified by the Ministry of Corporate Affairs, that the **First Interim Dividend for FY 2013-2014** of Marico Limited, which has remained unpaid/ unclaimed for the last seven consecutive years and the shares underlying such dividend, both are due to be transferred to the IEPF Authority on or after **December 4, 2020**, in accordance with the Act and the procedure set out in the IEPF Rules.

The Company is simultaneously communicating to the concerned shareholders through individual notices regarding the transfer of their dividend and the underlying shares to the IEPF Authority. The full details of the shareholders including their folio number or DP ID – Client ID, whose shares are to be transferred to IEPF Authority, as aforesaid, are hosted on the website of the Company, which can be accessed using the link http://marico.com/india/investors/documentation/dividend

The shareholders holding shares in Demat form and whose shares are liable to be transferred to IEPF Authority, may note that the Company shall inform the depository by way of corporate action for transfer of shares in favour of the IEPF Authority.

In case the Company does not receive any communication from the concerned shareholders by **November 30, 2020** or such other date as may be extended, the Company shall, with a view to comply with the requirements set out in the Rules, transfer the shares to the IEPF Authority as per the timelines prescribed under the IEPF Rules.

No claim shall lie against the Company in respect of unclaimed dividend amount and shares transferred to IEPF, pursuant to the IEPF Rules. However, the shareholders may claim both, the unclaimed dividend(s) and the share(s) transferred to IEPF (including all benefits accruing on such shares, if any) by making an application to the IEPF Authority in e-Form IEPF 5, as prescribed under the IEPF Rules and the same is made available on IEPF website at www.iepf.gov.in.

In case shareholders have any query on the subject matter and the IEPF Rules, they may contact the Company's Registrar and Share Transfer Agent - Link Intime India Pvt Limited at C-101 247 Park, L.B.S. Marg, Vikhroli (W), Mumbai – 400 083 Phone: (022) 4918 6000; Fax: (022) 4918 6060 Email: rnt.helpdesk@linkintime.co.in. Website: http://www.linkintime.co.in

For further details, kindly visit: http://marico.com/india/investors/documentation;

BSE- http://www.bseindia.com; and

The National Stock Exchange of India Limited-http://www.nseindia.com

For **Marico Limited**
Sd/-
Hemangi Ghag
Company Secretary & Compliance Officer

Date: September 2, 2020
Place: Mumbai

OMAX AUTOS LIMITED

Regd. & Corporate Office: Plot no. B-26, Institutional Area, Sector-32, Gurugram, Haryana-122001
CIN: L30103HR1983PLC026142, **Website:** www.omaxauto.com
Email: investors@omaxauto.com, **Phone:** +91-124-434300 **Fax:** +91-124-2580016

NOTICE TO THE MEMBERS OF 37TH ANNUAL GENERAL MEETING

In view of the continuing covid-19 pandemic, the Ministry of Corporate Affairs ("MCA") vide its circular nos. 14/2020 dated April 8, 2020; 17/2020 dated April 13, 2020 and 20/2020 dated May 5, 2020 respectively ("MCA Circulars") permitted to hold Annual General Meeting (AGM) through Video Conferencing ("VC") / Other Audio Video Means ("OAVM") facility, without the physical presence of the members at a common venue. In compliance with the provisions of the Companies Act, 2013 ("the Act") and Rules framed thereunder, SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015 ["Listing Regulations"] read with SEBI Circular no. SEBI/HO/CFD/CMD1/CIR/P/2020/79 dated May 12, 2020 and MCA circulars, the Board of Directors of the Company has decided to convene the 37th AGM of the Company on Friday, 25th September, 2020 at 10:00 AM through VC/ OAVM facility, without the physical presence of the members at a common venue.

To comply with the provisions of Listing Regulations and MCA circulars, the notice of 37th AGM and Annual Report of the Company for Financial Year ended March 31, 2020 along with the login details for joining the 37th AGM through VC/ OAVM facility including e-voting will be sent only by e-mail to all those members, whose e-mail addresses are already registered with the Company or Registrar and Share Transfer Agent (RTA) or with their respective Depository Participants (Dps). Members can join and participate in the 37th AGM through VC/ OAVM facility only. The instructions for joining the AGM are provided in the Notice to the 37th AGM. Members participating through VC/ OAVM facility shall be counted for the purpose of reckoning the quorum under Section 103 of the Act. The notice of 37th AGM and the Annual Report shall also be available on the Company's website www.omaxauto.com and stock exchanges' website www.bseindia.com and www.nseindia.com.

The Company is providing remote e-voting facility and e-voting facility to all its members to cast their votes on all the resolutions set out in the notice of 37th AGM. Detailed instructions for remote e-voting and e-voting during the AGM is provided in the notice of 37th AGM.

Members holding Shares in physical form who have not registered their e-mail address with the Company or RTA, can register their e-mail address for receipt of Notice of 37th AGM, Annual Report and the login details for joining the AGM through VC/ OAVM facility including e-voting by sending a request to Link Intime India Private Limited, Registrar and Share Transfer Agent to the Company at delhi@linkintime.co.in or contact Company Secretary of the Company at investors@omaxauto.com providing their name, folio no, scanned copy of share certificates (Front and Back), self-attested scanned copy of PAN card and Aadhar Card in support for registering their e-mail addresses.

Members holding Shares in demat form whose e-mail addresses are not registered are requested to register their e-mail address for receipt of Notice of 37th AGM, Annual Report and the login details for joining the AGM through VC/ OAVM facility including e-voting with their DPs only, as per the process advised by their DPs. The registered e-mail address will also be used for sending future communications.

Any person, who acquire shares and become member of the Company after the date of electronic dispatch of Notice of 37th AGM and holding shares as on cut-off date i.e., Friday, 18th September, 2020 may obtain the Login ID and password by following the instructions as mentioned in the Notice of 37th AGM to be available at website of the Company at www.omaxauto.com and websites of stock exchanges' at www.bseindia.com and www.nseindia.com.

For and on behalf of
Omax Autos Limited
Sd/-
Sanjeeb Kumar Subudhi
Company Secretary

Date : 31/08/2020
Place : Gurgaon

Rapicut Carbides Limited

Regd. Office & Works : 119, GIDC Industrial Area, Ankleshwar - 393002 Gujarat
Tele : (02646) 221071, 251118 CIN : L28910GJ1977PLC002998
Email : investors@rapicutcarbides.com Website : www.rapicutcarbides.com

NOTICE

NOTICE is hereby given that the 43rd Annual General Meeting (AGM) of the Members of the Company will be held on Monday, September 28, 2020 at 12:00 noon through Video Conferencing (VC) / other audio visual means (OAVM), in accordance with applicable provisions of the Companies Act, 2013 and in compliance with the procedure prescribed in circular number 14/2020 dated April 08, 2020, circular number 17/2020 dated April 13, 2020 and circular number 20/2020 dated May 05, 2020 issued by the Ministry of Corporate Affairs and circular number SEBI/HO/CFD/CMD1/CIR/P/2020/79 dated May 12, 2020 issued by the Securities and Exchange Board of India.

The Company is pleased to provide to the Members facility to attend AGM through VC, exercise their right to vote at the AGM by electronic means and the business will be transacted through remote e-voting prior to and during the AGM, The Members holding shares as on Monday, September 21, 2020, including those who will not receive electronic copy of the Annual Report due to non-availability of their e-mail address with the Company, can exercise their right to vote by following the instructions that will be given in the AGM Notice.

The Members who have not registered their e-mail addresses with the Company are requested to register them with the Company to receive e-communication from the Company. For registering e-mail address, the Members are requested to follow the below steps:

- Members holding shares in physical mode are requested to update mobile number, E-mail address, PAN number and bank details on Registrar and Share Transfer Agent's website : linkintime.co.in/EmailReg/Email_register.html by selecting Company's name.
- Members holding shares in dematerialised mode are requested to update mobile number, E-mail address, PAN number and bank details on Registrar and Share Transfer Agent's website : linkintime.co.in/EmailReg/Email_register.html by selecting Company's name.

Electronic copy of the Annual Report for 2019-2020 including the Notice which includes the process and manner of attending the AGM through VC and e-voting will be sent in due course to all the Members whose e-mail addresses are registered with the Company / Depository Participants. The Annual Report will also be available on the website of the Company **(www.rapicutcarbides.com)** and stock exchange (www.bseindia.com) and can be downloaded on or after September 06, 2020.

Date : 02/09/2020
Place : Ankleshwar

For Rapicut Carbides Limited
Kamlesh M Shinde
Company Secretary

OSWAL OVERSEAS LIMITED

Regd. Office: 72, Ground Floor, Taimoor Nagar, New Delhi - 110065
CIN: L74899DL1984PLC018268
Ph.: 011-41064256, Fax No. 011-26322664
Email id: cs@oswaloverseasltd.com **Website:** www.oswaloverseasltd.com

NOTICE OF ANNUAL GENERAL MEETING AND FOR UPADATION OF EMAIL ADDRESSES

Notice is hereby given that the Annual General Meeting (AGM) of the Company scheduled to be held on Wednesday, September 30, 2020 at 01:00 P.M. (IST) through Video Conferencing ("VC")/ Other Audio Visual Means ("OAVM") to transact the business as set out in the Notice of AGM which is being circulated for convening the AGM.

In view of continuing Covid-19 pandemic, the Ministry of Corporate Affairs ("MCA") vide its Circular Nos. 14/2020, 17/2020 and 20/2020 dated April 8, 2020, April 13, 2020 and May 5, 2020 respectively ("MCA Circulars") permitted to hold Annual General Meeting (AGM) through Video Conferencing ("VC")/ Other Audio Visual Means ("OAVM") facility, without the physical presence of the Members. Accordingly, in compliance with the MCA Circulars and relevant provisions of the Companies Act, 2013 and rules framed thereunder, Securities and Exchange Board of India (SEBI) (Listing Obligations and Disclosure Requirements) Regulations, 2015 read with Circular No. SEBI/HO/CFD/CMD1/CIR/P/2020/79 dated May 12, 2020 issued by the SEBI, the AGM of the members of the company will be held through VC/ OAVM.

In Compliance with the above mentioned Circulars, the Notice of AGM and Annual Report for the Financial Year 2019-20 will be sent electronically by the Company to those Members who have registered their email IDs with the Company or M/s Beetal Financial and Computer Services Private Limited ("RTA") and Depository Participant(s) ("Depository"). Please note that the requirement of sending the physical copy of the Notice of AGM and Annual Report to the Members have been dispensed with vide MCA circular/s. The Notice of AGM and Annual Report will also be available at the website of the Company (www.oswaloverseasltd.com) and at the website of BSE Limited (www.bseindia.com).

Detailed instructions for attending the AGM and casting votes through Remote e-voting and e-voting at the AGM are being provided in the Notice of AGM.

Further, Members of the Company who have not registered their e-mail addresses can also attend the AGM and vote by following the procedure being provided in the Notice of AGM.

The Members of the Company who have not registered their email address can register the same as per the following procedure:

1. Members holding shares in physical form may get their email ids registered by submitting necessary details like Folio No., Name of shareholder along with scanned copy of valid share certificate (front and back both), PAN (self attested scanned copy of PAN card), AADHAR (self attested scanned copy of Aadhar Card), email id and mobile number by email to Company at cs@oswaloverseasltd.com or RTA email id at beetalrta@gmail.com.
2. Members holding shares in dematerialized form may also temporarily get their e-mail id registered by providing the Demat account details (CDSL-16 digits beneficiary ID or NSDL-16 digit DPID + CLID), Name, client master or copy of Consolidated Account statement, PAN (self attested scanned copy of PAN card), AADHAR (self attested scanned copy of Aadhar Card) to Company at cs@oswaloverseasltd.com or RTA email id at beetalrta@gmail.com. It is clarified that for permanent registration of email address, the Members are requested to register the same with their respective Depository Participant.

The login details for casting the votes through e-voting would be provided to the Members (holding shares in physical form or dematerialised form) at their e-mail addresses registered for this purpose.

For Oswal Overseas Limited
Sd/-
Lalit Kumar
Company Secretary & Compliance Officer

Place : New Delhi
Date : 01.09.2020

BASF India Limited

Regd. Office: The Capital, 'A' Wing, 1204-C, 12th Floor, Plot No.C-70, 'G' Block, Bandra Kurla Complex, Bandra (East), Mumbai - 400051
CIN: L33112MH1943FLC003972
Tel: +91 22 62785600
Website: www.basf.com/in
Email: investor-grievance-india@basf.com

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NOTICE TO SHAREHOLDERS FOR TRANSFER OF EQUITY SHARES TO INVESTOR EDUCATION & PROTECTION FUND (IEPF)

Notice is hereby given pursuant to the provisions of Section 124(6) of the Companies Act, 2013 read along with the Investor Education and Protection Fund Authority (Accounting, Audit, Transfer and Refund) Rules, 2016 ("the Rules") as amended, for transfer of equity shares of the Company in respect of which dividend has remained unpaid or unclaimed for seven consecutive years, to the IEPF set up by the Central Government.

Accordingly, individual communication has been sent to those Shareholders whose shares are liable to be transferred to IEPF under the said Rules at their latest available address. The Company has also uploaded the details of such shareholders and shares due for transfer to IEPF on its website. Shareholders are requested to refer to the weblink **www.basf.com/in** to verify the details of the shares liable to be transferred to IEPF.

In view of the above, all such Shareholders are requested to make an application to the Company / Registrar & Share Transfer Agent (RTA) by 20th September, 2020 for claiming the dividend declared during the financial year 2012-2013 and onwards, so that their shares are not transferred to the IEPF. It may please be noted that if no claim / application is received by the Company or the RTA along with the requisite documents, the Company will be compelled to transfer the underlying shares to the IEPF, without any further notice.

Kindly note that all the future benefits, dividends arising on such shares would be transferred to IEPF. The Shareholders are requested to note the above provisions and claim all unpaid dividends from time to time. It may be noted that as per present rules, the shares transferred to IEPF, including all benefits accruing on such shares, if any, can be claimed back from IEPF authority after following the procedure prescribed under the said Rules.

For any clarification on the matter, Shareholders may kindly contact the Company's RTA, TSR Darashaw Consultants Private Limited having their office at 6-10 H.M. Patrawala Industrial Estate, Near Famous Studio, 20, Dr. E. Moses Road, Mahalakshmi (West), Mumbai 400011, Tel No.022-66178552, email ID: **csg-unit@tsrdarashaw.com**

For **BASF India Limited**
Sd/-
PRADEEP CHANDAN
Director-Legal, General Counsel (South Asia) & Company Secretary

Place : Mumbai
Dated : 3rd September, 2020